

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 9

C.P. (IB)/366(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES: **M/S. MOHANDAS CHHATARAM VS**
GOKUL SUGAR INDUSTRIES LIMITED

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/366(MB)2024

- 1) Mr. Shawn Fernandes, Ld. Counsel for the Financial Creditor is present.
None present for the Corporate Debtor, when the matter is called out.
- 2) The matter is coming up on the Board for the first time. In that view of the matter, Registry is directed to serve Notice upon the Corporate Debtor, clearly intimating the next date of hearing and shall file and place on record Compliance Report, well before the adjourned date.
- 3) In addition to the Notice ordered to be issued by the Court, Financial Creditor herein is hereby directed to serve Notice upon the Corporate

Debtor, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and shall file and place on record Affidavit enclosing therewith proof of service of Notice served upon the Corporate Debtor, well before the adjourned date.

- 4) Financial Creditor is further directed to serve a copy of the present Company Petition upon the Corporate Debtor, forthwith, if not served earlier.
- 5) Needless to say, Corporate Debtor to file Affidavit-in-Reply well before the adjourned date thereby duly serving a copy thereof to the other side, well in advance.
- 6) Stand over to 24.06.2024, for further consideration and hearing.
- 7) Registry shall accept the Hard Copies of the present Company Petition for the record purpose.

SD/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

SD/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

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